

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:1645

ANSWERED ON:07.03.2011

CONSTITUTION OF CAMPA

Bavalia Shri Kuvarjibhai Mohanbhai;Ray Shri Rudramadhab

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) the existing set up for administration of compensatory afforestation;
- (b) whether the Government has constituted the Compensatory Afforestation Fund Management and Planning Authority (CAMPA);
- (c) if so, the details thereof and the amount remitted to CAMPA, State-wise;
- (d) whether the CAMPA has released funds to the State Governments;
- (e) if so, the details thereof, State-wise;
- (f) if not, the reasons therefor; and
- (g) the time by which the funds are likely to be released?

**Answer**

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI AIRAM RAMESH)

(a) to (e) pursuant to the Supreme Court of India Order dated 29th October, 2002 in IA No.566 in Writ Petition (Civil) No.202 of 1995 titled Godavarman Thirumalpad Vs UOI & Ors. (Annexure I), the Compensatory Afforestation Fund Management and Planning Authority (CAMPA) was constituted by Order dated 23rd April, 2004 published in the Gazette of India. Taking note that the CAMPA had still not become operational, the Supreme Court of India, vide their Order dated 5th May, 2006 in IA No.1337 with IA Nos.827, 1122, 1216, 1473 in Writ Petition (Civil) No.202 of 1995 (Annexure II) ordered, inter-alia, the constitution of the Ad-hoc body, viz., the Ad-hoc CAMPA, till CAMPA becomes operational. State CAMPAs have been constituted in terms of the Guidelines circulated to the States on 15th July, 2009 (Annexure III) in terms of the Supreme Court Order dated 10th July, 2009 in IA No.2143 in Writ Petition (Civil) No.202 of 1995. A statement showing the details of funds remitted by the various States to the Ad-hoc CAMPA, and the funds released to the State CAMPAs is at Annexure IV.

(f) & (g) does not arise.